

THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) AMENDING ACT, 2006

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No. 25 of 2006

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[2nd June, 2006.]

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An Act further to amend the Code of Criminal Procedure (Amendment) Act, 2005. Be it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:—

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1.

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Short title.

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1. Short title. - This Act may be called the Code of Criminal Procedure (Amendment) Amending Act, 2006.

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2.

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Amendment of section 1 of Act 25 of 2005.

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2. Amendment of section 1 of Act 25 of 2005.-In the Code of Criminal Procedure (Amendment) Act, 2005, in section 1, in sub-section (2), after the words “by notification in the Official Gazette, appoint”, the words “; and different dates may be appointed for different provisions of this Act” shall be inserted.

K.N. CHATURVEDI,

Secy. to the Govt. of India.

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